

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3364/2019

New Delhi this the 22nd November, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Amrita,
(Aged 29 yrs, Desi-Fitter Technician-II
Group-C, Family Pension)
W/o Late Sh. Vijay Kumar,
R/o VPO Maina,
Disstt. Rohtak, Haryana

.....Applicant
(By Advocate: Sh. Ravi Kant Jain)

VERSUS

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Personnel Officer,
Northern Railway,
New Delhi Railway Station,
State Entry Road, New Delhi

.....Respondents

(By Advocate: Sh. Krishna Kant Sharma)

ORDER (ORAL)

The applicant Mrs. Amrita is widow of Sh. Vijay Kumar is said to be fitter in the office of Respondent No. 2 i.e. CDO, Hazrat Nizamuddin Railway Station. Her claim is that she has not been paid gratuity and family pension. She has also stated that she made a representation to Respondent No. 2 on

27.03.2019. The respondents are directed to decide her representation as per law and rules within a period of 90 days from receipt of certified copy of the order.

**(Aradhana Johri)
Member (A)**

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